

# ACT No. XXVIII OF 1940.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on  
the 27th November, 1940.)

## An Act further to amend the Indian Works of Defence Act, 1903.

VII of 1903. **W**HEREAS it is expedient further to amend the  
Indian Works of Defence Act, 1903, for the  
purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Works of Short title.  
Defence (Amendment) Act, 1940.

2. In section 7 of the Indian Works of Defence Act, 1903,—  
Amendment  
of section 7,  
Act VII of  
1903.

(a) in sub-clause (i) of clause (b), for the words  
preceding the first proviso the following words  
shall be substituted, namely :—

“no building, wall, bank or other construction  
of permanent materials above the ground  
shall be maintained otherwise than with  
the written approval of the General Officer  
Commanding the District and on such condi-  
tions as he may prescribe, and no such build-  
ing, wall, bank or other construction shall  
be erected :” ;

(b) in the proviso to clause (c), after the word  
“prescribe” the following words shall be  
inserted, namely :—

“a building or other construction on the surface  
may be maintained and”.

*Price anna 1 or 1½d.*

GIPD--L458 LD—16.1.41— 4,000.